

**FORM A
PUBLIC ANNOUNCEMENT**
*(Under Regulation 5 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*
**FOR THE ATTENTION OF THE CREDITORS OF
CMYK HEALTH BOUTIQUE PRIVATE LIMITED**

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of corporate debtor | CMYK HEALTH BOUTIQUE PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 31.05.2007 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC - Chennai |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U85100TN2007PT0063729 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | OFFICE NO. 715A, NO. 769, SPENCER PLAZA, ANNA SALAI, CHENNAI, TAMIL NADU - 600002 |
| 6. Insolvency commencement date in respect of corporate debtor | 26.11.2025 (Order received by email on 10.12.2025) |
| 7. Estimated date of closure of insolvency resolution process | 25.05.2026 (180 days counted from the order dated 26.11.2025) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Kathiresan Nachimuthu IBBI/IPA-001/IP-P-01733/2019-2020/12795 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Plot 44, Shalimar Garden 2nd Street, Injambakkam, Chennai, Tamil Nadu - 600115 kathircr@outlook.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Plot 44, Shalimar Garden 2nd Street, Injambakkam, Chennai, Tamil Nadu - 600115 cmkhhb@gmail.com |
| 11. Last date for submission of claims | 24.12.2025 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es): Nil |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/en/home/downloads (Under Insolvency Resolution Process for Corporate Person) Physical Address: Plot 44, Shalimar Garden 2nd Street, Injambakkam, Chennai, Tamil Nadu - 600115 |

Notice is hereby given that the National Company Law Tribunal Division Bench - II, Chennai has ordered the commencement of a corporate insolvency resolution process of the CMYK HEALTH BOUTIQUE PRIVATE LIMITED on 26.11.2025 (Order received on 10.12.2025).

The creditors of CMYK HEALTH BOUTIQUE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.12.2025
Place: Chennai

Name and Signature of Interim Resolution Professional
Sd/-
Kathiresan Nachimuthu
IBBI/IPA-001/IP-P-01733/2019-2020/12795
AFA Valid till: 31.12.2025

distributed, meaning only 4,201 voters are yet to receive them. Of the forms issued, 99.95% have been digitised, and only 26,967 voters have not yet returned their completed forms.

EAST COAST RAILWAY

Tender Notice No.
WAT-TRS-OT-18-2025-26

NAME OF WORK: REPAIR / RECONDITIONING OF TRACTION MOTOR (6FRA 6068) OF 3-PHASE ELECTRIC LOCOMOTIVES WITH MODIFIED SET OF LABYRINTHS.

Value of Tender : ₹ 4,52,26,343.80,
EMD : ₹ 3,76,100/-, Completion period of the work : 12 Months.

Tender Closing Date and Time :
At 1500 Hrs. of 29.12.2025.

Complete information available in website www.ireps.gov.in

Divisional Electrical Engineer / TRS /
PR-889/Q/25-26 Waltair

EAST COAST RAILWAY

Tender No. MCSW-Shotblast-25-26-23

NAME OF WORK: STRIPPING OF FIAT BOGIES, SHOT BLASTING OF FIAT BOGIE FRAMES & COMPONENTS WITH STEEL SHOTS AS PER IS GRADE SS-850/SAE GRADE S-330, PAINTING OF SHOT BLASTED FIAT BOGIE FRAMES & COMPONENTS (INCLUDING SUPPLY OF PAINT ITEMS) AND CLEANING & PU PAINTING OF FIAT BOGIES WITH COMPONENTS AT CARRIAGE REPAIR WORKSHOP, MANCHESWAR FOR A PERIOD OF 36 (THIRTY-SIX) MONTHS.

Advertised Value : ₹ 13,51,75,410/-,
EMD : ₹ 8,25,900/-, Period of Completion : 36 Months.

Bidding Start Date : 12.12.2025.
Tender Closing Date and Time :
At 1500 Hrs. of 26.12.2025.

Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. Complete information including e-Tender documents and corrigendum is available in website www.ireps.gov.in

Dy. Chief Mechanical Engineer (POH),
PR-894/Q/25-26 CRW/Mancheswar

energy pathways with a proposed new name, SHANTI (Sustainable Harnessing of Advancement of Nuclear Energy for Transforming India), ET has learnt.

While it is still to be finalised, the proposed SHANTI, or the Atomic Energy Bill, 2025, is likely to be taken up very soon for Cabinet approval, following which it could be introduced in the ongoing Winter Session of Parliament, it is gathered.

The SHANTI Bill is key to India's target of achieving 100 GW of nuclear power capacity by 2047.

The Bill has been listed as part of this session's legis-



lative agenda, as reported earlier by ET.

The proposed legislation is pathbreaking as it aims to open India's highly restricted nuclear power sector to private participation, according to sources.

The new Bill is expected to provide a single, comprehensive legal framework for the atomic energy sector, including provisions that allow private players to participate in several areas that

held by the government.

The Centre is also considering bringing in a specialised tribunal to address all nuclear energy-related disputes, besides a specialised authority on nuclear safety, which will work in close coordination with the International Atomic Energy Agency (IAEA), it is learnt.

The DAE will, however, retain control over some sensitive areas such as the production and supply of heavy water, segregation and treatment of nuclear waste, and so on.

The issue of liability under the Civil Liability for Nuclear Damage Act, 2010, has been another sticky point.

PM Hosts Dinner for NDA MPs; Buses Ferry Leaders in Batches

Agencies

New Delhi: Prime Minister Narendra Modi on Thursday hosted a dinner for MPs belonging to the National Democratic Alliance constituents (NDA) at his residence here.

The MPs travelled together in batches, boarding buses which took them to Modi's residence at 7 Lok Kalyan Marg. This comes close after the NDA's landslide victory in the recently held Bihar polls, in which the coalition secured 202 seats in the 243-member state assembly. Among the alliance partners, BJP won 89 seats, JD(U) 85, LJP (Ram Vilas) 19, Hindustani Awam Morcha (Secular) five, and Rashtriya Lok Morcha four.

On Monday, Bihar NDA leaders felicitated the prime minister for the coalition's massive victory in the state. Modi told them to work with more vigour for the welfare of the people, saying, "with great victory comes great responsibility".

PM TO NDA LEADERS



At the NDA meet on Tuesday, Modi told the NDA parliamentary party that laws must never inconvenience innocent citizens

At the NDA parliamentary party meeting on Tuesday, the prime minister said no innocent Indian should face harassment or inconvenience due to any law or rule, and such measures should always be for the convenience of the common people.

BJP MP Anurag Thakur expressed gratitude to the Prime Minister for inviting MPs for the special dinner and confidently said that the next dinner will be held after victory in the 2026 West Bengal elections.

